

C.P No. 743/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

NAME OF THE PARTIES: Balwant Singh Kanda
V/s.
Kanda Auto Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-244 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------|-------------|-----------|
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① Abwñh Kamat Counsel
a/w Manorama Mohanty, Dipali Chirmane & Kavita
Srivastav 9/b S.K. Srivastav & Co. for Respondents
Adv for Respondents

For the
Petitioners.

1. SHARAN JAGTIANI
2. SATYAVIKRAM

For the Petition

July 19

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ORDER
CP 743/241-242/NCLT/MB/MAH/2017

On the Company petition seeking interim directions not to create third party rights over all the assets of the company until it is heard especially over the relief in respect to property of 16.356 acres situated at Village Mukawade Tal. Mulsi, Dist. Pune, the Respondents side has given limited consent up to 7.2.2018 without prejudice to the rights and contentions of the parties to give 14 days' notice to the Petitioner as and when they propose to create any third party rights over the asset aforementioned, the same being agreeable to the Petitioners, this Bench, accordingly recorded the statement made by the Respondent counsel agreeing to give 14 days notice on proposing to create third parties over the asset mentioned with a clarification that this undertaking of the Respondent Counsel will remain in force upto 7.2.2018.

List this matter for hearing on **2.2.2018** directing the Respondents side to file reply to the main petition within four weeks hereof, rejoinder if any, within two weeks thereof.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)